

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1138(ND)2018

PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER(J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.02.2019

NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. Nibula Print and Pack Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Petitioner:	Mr. Shailendra Singh and Mr. Arush Kumar,		
		Advocates for IRP- Mr. Ashok Kriplani		

Present for the Respondent: None

ORDER

Mr. Kapil Verma, Auditor for the year 2017-2018 is present in court pursuant to the bailable warrants issued. He submits that he has already supplied whatever documents were available. He is ready to provide any assistance at any point of time. There is no report in respect of the bailable warrants issued in respect of the Ex-Directors. The same is awaited. Fresh bailable warrants be issued to be executed by the RP, returnable on 6th March, 2019.

Mr. Shailendra Singh, Advocate has appeared on behalf of the RP and prays for amendment of order dated 4th February, 2019 wherein it has been recorded that the possession of the factory premises has been taken along with the books of accounts. He wishes to correct the statements to the extent that no books of accounts were available.

The said order be read accordingly.


(Ina Malhotra)
Member (J)